

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/9280/2020**

This the 30<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Fayaz Ahmad Banday

S/o Abdul Hamid Bandy

R/o Jamia-Mohalla, Shopian

.....Applicant

(Advocate: Mr. H.A. Kalwal)

**Versus**

1. Union Territory of Jammu & Kashmir through Principal Secretary to Home Department, Civil Secretariat, Jammu.
2. Director General of Police,  
Head Quarters, Jammu.
3. Secretary, Jammu and Kashmir Board of School Education Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R**

**[O R A L]**

During the course of arguments, learned counsel for the applicants submitted that he will be satisfied if a direction is given to respondents to consider and decide the representation of the applicant dated (Nil)



(Annexure A-IV) by passing a reasoned and speaking order within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to respondents to decide the representation of the applicant dated (Nil) (Annexure A-IV) and also by treating the TA as part of the representation by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order.
3. It is made clear that I have not expressed any opinion on the merits of the case.
4. No order as to cost.

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Ak/-*